

DEED CHANGING NAME/SURNAME FORM

By this deed, I the Undersigned(new name) if etc., now lately called(old name) employed as(designation of the post held) at the time by the Government (concerned) atplace where employed in the(Department) of the Government of Odisha do hereby :

1. For and on behalf of myself I wholly renounce, relinquish and abandon the use of my former surname/name ofand in place thereof do assume from the date hereof the surname/ name of and as that I may thereafter be called, known and distinguished not by my former surname/ name of but by my assumed name of

2. For the purpose of evidencing such my determination I hereby declare that I shall at all times hereafter in all records, deeds and writings and in all proceeding dealing and transaction private as well as public and upon all occasions whatsoever use and sign the surname/name of as my surname/name in place of and in substitution of my former surname/name of

3. I expressly authorise and request all persons at all times designate and address me and my wife and children and remoter issue by such assumed name of accordingly.

IN WITNESS WHEREOF I have here into subscribed my former and adopted Names ofandand affixed my seal day of signed, sealed and delivered by the above name.

Signed, sealed and delivered by the above

.....
(New name)

Old Name.....

New Name.....

Formerly
(Old name)

in presence of two witnesses
with address :

1.

2.